



Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Srinagar.

Notification

Srinagar, the 29th of July, 2016

SRO 248 In exercise of the powers conferred by section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of tolls leviable under the said Act, the following three machinery/equipments (S.No. 1 to 3) to be imported into the State by G. K Medical Trust, Lalchowk, Srinagar, for providing Health Care facilities to the poor and down trodden sections of the society subject to the condition that the Chairman of the said trust undertakes that the equipments so imported are exclusively meant for the aforesaid purpose and user charges will be levied at affordable price from the ailing masses by the administration of diagnostic laboratory operationized by the said trust and no tax benefit percolate to the supplier.

S.NO.	Description of Equipments	Quantity
1.	AU 481-10E Chemistry Analyzer AU480.	01.
2	Hematology Analyzer LH750.	01.
3.	Nephelometry.	01.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

Commissioner/Secretary to Government
Finance Department.

No. ET/Exemp/119/2016

Dated: 29-07-2016

Copy to the:-

1. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Commissioner, Commercial Taxes Department, J&K, Jammu.
3. Excise Commissioner, J&K, Jammu.
4. Deputy Commissioner Commercial Taxes, Check Post Lakhanpur.
5. Private Secretary to Chief Secretary.
6. Private Secretary to Commissioner/Secretary, Finance.
7. Chairman, G.K Medical Trust, 2nd Floor, Yemberzal Complex, Court Road, Lalchowk, Srinagar-190001.
8. Stock file/Incharge website, Finance.

(T K Bhat) KAS

Additional Secretary to Government
Finance Department

29-07-16